That scare me as a citizen of India, that scare me as somebody, who has worked in the bureaucracy for 40 years because we have seen how the things function; how the best of intentions are hijacked into oppressions, harassment and corruption. Please don't bring a good intention to such a pass. Thank you, Sir,

MR. CHAIRMAN: Well, the hon. Member and the hon. Minister, both have one thing in common, the huge bureaucratic experience. And I am sure there will be synergical approach between them, trained as they are for decades.

Hon. Members, the discussion on the Energy Conservation (Amendment) Bill, 2022, will now continue on Monday. I will now start with Special Mentions. Dr. Kanimozhi NVN Somu.

SPECIAL MENTIONS

Need to establish the National Centre for Animation, Visual Effects, Gaming and Comic at Chennai

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, in the Budget 2022-23, the Government had announced setting up 'Animation, Visual Effects, Gaming and Comics' (AVGC) taskforce to build domestic capacity to serve Indian markets and global demand. Chennai is universally acknowledged and recognized as India's Hollywood, as a leader in film production with tremendous scope for visual effects and special effects.

Chennai leads from the front in audio, video production, post production processing activities like digital recording, mastering, dubbing and animation. Hundreds of films are being produced in our country every year and Chennai is a hub of film and television industry, social media networks and OTT platforms, which provide tremendous opportunities for those who have penchant for visual art.

It could also open up new avenues. The potential for job opportunities in the AVGC sector is humongous. The number would vary between 1 to 1.5 lakh job opportunities for the entire space. The AVGC sector is growing rapidly, but there is a void for good programmers, graphic designers.

Sir, in keeping pace with the developed countries where they have invested substantially, it is necessary that our country to create adequate workforce and also provide job opportunities for youngsters in this field.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Shri Subhas Chandra Bose Pilli; not present. Shri Ram Nath Thakur.

Need to provide benefit of 27% reservation to Other Backward Classes in a time bound manner

श्री राम नाथ ठाकुर (बिहार): महोदय, देश में अन्य पिछड़े वर्ग की आबादी 54 प्रतिशत से अधिक है, लेकिन इन्हें सरकारी सेवाओं में 1993 से 27 प्रतिशत के स्थान पर मात्र 20 प्रतिशत ही आरक्षण मिल पाया है। यह आंकड़ा कार्मिक मंत्रालय की वार्षिक रिपोर्ट, 1 जनवरी, 2019 का 55 मंत्रालयों और विभागों में ओबीसी कर्मचारियों की स्थिति का है।

महोदय, क्रीमी लेयर का प्रावधान भी ओबीसी को सरकारी सेवाओं में जाने से रोकता है। इस प्रावधान के तहत संघ लोक सेवा द्वारा चयन परीक्षा उत्तीर्ण करने वाले ओबीसी अभ्यार्थी आईएएस और आईपीएस जैसी सेवाओं से वंचित हो रहे हैं। यदि ओबीसी परिवार की आय 8 लाख रुपये वार्षिक है, तो वह क्रीमीलेयर है, लेकिन यदि सामान्य वर्ग की आय 8 लाख रुपये है, तो वह गरीब है। ओबीसी हेतु बैकलॉग भर्तियों को कभी पूरा नहीं किया जा रहा है। ये भर्तियाँ सरकारी खामियों से बार-बार निरस्त हो रही हैं। ओबीसी समुदाय का पढ़ा-लिखा व्यक्ति सेवाओं हेतु तय आयु के कारण ओवर एज होकर तिल-तिलकर अपने सपनों को धूमिल होता देख रहा है। ऐसी कई दोहरी नीतियों के कारण ओबीसी समुदाय आरक्षण लेने से वंचित है।

महोदय, जब समय पर जनप्रतिनिधि चुन सकते हैं, तो ऐसे में, जब बेरोजगारी इतिहास के सर्वाधिक उच्च स्तर पर है, तब नियुक्तियाँ क्यों नहीं कर सकते हैं?

महोदय, मेरी मांग है कि सरकार एक समय सीमा के तहत अविलम्ब 27 फीसदी आरक्षण का लाभ ओबीसी समुदाय को प्रदान करे।